

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 213/TT/2015**

- Subject : Determination of transmission tariff from anticipated COD to 31.3.2019 for **Asset-1:** 400 kV D/C Pallatana-Silchar Twin Moose Conductor Transmission Line- 247.39 km (COD : 1.9.2012) **Asset-2:** 400 kV D/C Silchar-Byrnihat (one circuit on D/C towers) Twin Moose Conductor Transmission Line- 214.41 km (COD: 1.1.2013)**Asset-3:** 400 kV D/C Byrnihat-Bongaigaon (one circuit on D/C towers) Twin Moose Conductor Transmission Line- 201 km (COD: 22.2.2015)**Asset-4:** 400 kV D/C Silchar-Azara (one circuit on D/C towers) Twin Moose Conductor Transmission Line- 256.41 km (COD: 27.7.2014); and **Asset-5:** 400 kV D/C Azara-Bongaigaon (one circuit on D/C towers) Twin Moose Conductor Transmission Line- 201 km (COD: 16.1.2015)
- Date of Hearing : 24.11.2015.
- Coram : Shri Gireesh B. Pradhan, Chairman  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioner : North East Transmission Company Limited (NETCL)
- Respondents : Tripura State Electricity Corporation Limited (TSECL) and 8 others
- Parties present : Shri Vishal Gupta, Advocate, NETCL  
Shri S. Bhattacharyya, NETCL

**Record of Proceedings**

Learned counsel for the petitioner sought the adjournment as the publication of notice of filing the instant tariff petition, which is a mandatory requirement as per the Electricity Act, 2003 has not been made.

2. In response to a query of the Commission regarding status of Byrnihat and Azara Sub-station, the learned counsel for the petitioner submitted that they have already been commissioned.



3. The Commission directed the petitioner to file the following information, on affidavit by 23.12.2015 with a copy to the respondents in order to work out the final tariff:-

- a) CEA certificate under Regulation 43 of CEA (Measures Related to safety & Electricity Supply) Regulations, 2010 for the assets covered in the instant petition;
- b) COD letter of all assets;
- c) Details of initial spares in respect of all the assets;
- d) There is delay of 2 to 31 months in commissioning of asset. The chronology of the various activities, period of activity in respect of delay, alongwith documentary evidence in the following format:-

Activity	Period of activity				Reason(s) for delay
	From	To	From	To	

- a) Revised Auditor’s Certificate for Financial Year wise segregated expenditure incurred during 2009-14 along with revised Tariff Forms in accordance with the Tariff Regulation 2009 in case of Asset I and Asset II. Auditor’s Certificate of Expenditure for the Assets must be in the form of element wise (i.e. Building, civil work, Sub-station, Transmission Line, PLCC and etc) segregation of Capital Cost and alongwith IDC/IEDC included thereon as on date of Commercial Operation. Indicate the actual IDC paid as on COD and also the amount of IDC discharged after COD;
- b) Financial Year wise segregated revised Auditor’s Certificate for additional capitalization during 2014-19 along with revised Tariff Forms in accordance with the 2014 Tariff Regulation in case of Asset I and Asset II;
- c) Investment Approval and all Revised Cost Estimates (RCE) certified by Company Secretary;
- d) It appears that the petitioner has erroneously indicated COD of Asset II as 1.1.2013 in the subject of the petition, however, auditor’s certificate for cost as well as all Tariff Forms has been submitted based on the COD as on 1.3.2013. Keeping in view, reconcile the dates;
- e) Date of Drawl, Rate of interest and Repayment schedule for Loan/s for all the assets (as per Form-9c);



- f) If there is any default in interest payment on loan, provide the details;
- g) Form-4A "Statement of Capital Cost" as per Books of Accounts (Accrual Basis) for the Asset. Amount of capital liabilities in gross block should also be indicated;
- h) Computation of interest during construction along with editable soft copy in Excel format with links for the assets for the following periods:-
- (i) From the date of infusion of debt fund up to Scheduled COD as per Regulation 11 (A) (1) of 2014 Tariff Regulation; and
  - (ii) If there is any delay in completion of the Asset, from Scheduled COD to actual COD of the Asset.
- i) Details of incidental expenditure incurred (IEDC) during the period of delay in commissioning of the Asset (i.e. from Scheduled COD to anticipated / actual COD) along with the liquidated damages recovered or recoverable, if any; and
- j) The working of effective tax on Return on Equity as per Regulation 25 while arriving at tariff in the petition. The details of deferred tax liability and its treatment for the period 2014-19.

4. The Commission directed the respondents to file their reply by 11.1.2016 with an advance copy to the petitioner who shall file its rejoinder, if any by 20.1.2016. The additional information/replies/rejoinder shall be filed within the due date mentioned above. In case no information is filed within the due date, the matter shall be considered based on the available records.

5. The Commission directed to list the instant petition alongwith Petition No. 233/TT/2015 on 27.1.2016.

By order of the Commission

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(T. Rout)  
Chief (Law)

